

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHENNAI BENCH****ORIGINAL APPLICATION NO. 310/00 890/2015****Dated Thursday ,the 18th day of July, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)  
&  
Hon'ble Mr.T.Jacob, Member(A)**

1. Dadal Surya Narayana,  
Meetakur, Yanam-533 464,  
Puducherry State.
2. Kambal Sowjanya Nairkar,  
Kanakala Petta, Yanam 533 464,  
Puducherry State.
3. Harikumar,  
No.4-3-012, Kakki Street,  
Yanam 533464, Puducherry State.
4. Thirikote Arjuna Rao,  
Dariyalathippa,  
Yanam 533 464, Puducherry State. .... Applicants.

By Advocate M/s.R.Sankarasubbu

Vs.

1. The State of Puducherry,  
Rep., by its Secretary to Government,  
Department of Education, Puducherry,  
Puducherry State.
2. The Director,  
Directorate of School Education,  
Puducherry, Puducherry State. .... Respondents

By Advocate Mr.R.Syed Mustafa

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The learned counsel for the applicants and the learned counsel for the respondents are represented by junior counsel. It is seen that the learned counsel for the applicants was absent on previous occasions i.e. on 28.09.2018, 02.11.2018, 20.06.2019. Accordingly, the matter was posted under the caption 'For Dismissal' on 18.07.2019. Even today, neither the applicants nor the counsel for the applicants is present. It seems that the applicants are not interested in prosecuting the case. Accordingly, the OA 890/2015 is dismissed for default.

(T.Jacob)  
Member (A)  
SV

18.07.2019

(P. Madhavan)  
Member(J)